

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**A.No. 56 of 2013, A.No. 68 of 2013 & IA Nos. 423 of 2014 & 60 of 2015 and
A.No.84 of 2013,**

Dated : 21st August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

A.No. 56 of 2013

**Talwandi Sabo Power Ltd. Appellant(s)
Versus
Punjab State Power Corp. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur, Mr. Vishal Anand,
Mr. Sambit Panja

Counsel for the Respondent (s) : Mr. M.G. Ramachandran, Mr. Avinash
Menon and Mr. Anand K Ganesan for
R.No.1 and Mr. Tabrez Malawat for
R.No.2

A.No. 68 of 2013 & IA Nos. 423 of 2014 and 60 of 2015

**Nabha Power Ltd. & Anr. Appellant(s)
Versus
Punjab State Power Corp. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Aniket Prasoon

Counsel for the Respondent (s) : Mr. M.G. Ramachandran, Mr. Avinash
Menon and Mr. Anand K Ganesan for
R.No.1 and Mr. Tabrez Malawat for
R.No.2

A.No.84 of 2013

**Talwandi Sabo Power Ltd. Appellant(s)
Versus
Punjab State Power Corp. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur, Mr. Vishal Anand and Mr. Sambit Panja

Counsel for the Respondent (s) : Mr. M.G. Ramachandran, Mr. Avinash Menon and Mr. Anand K Ganesan for R.No.1 and Mr. Tabrez Malawat for R.No.2

ORDER

In these appeals some settlement proposal in the shape of a draft has been given by one party and the other party seek sometime to go through it and make its submissions and also explore possibility of settlement.

In Appeal Nos. 56 of 2013 and 84 of 2013, if there is an interim order for operation it shall continue to operate till the next date of hearing.

Post these appeals for hearing on **06th October, 2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/hcj